

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTH ZONE (SZ)
AT CHENNAI**

Original Application 144 of 2017

E. Uma,
W/o. Ramalingam Gowda,
Bankapura Village, Kanthapura Post,
Nagamangala Taluk,
Mandya District, Karnataka

...APPLICANT

Versus

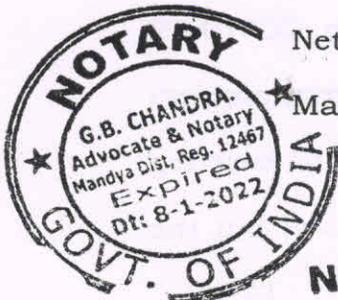
The State of Karnataka
Department of Forest, Environment, Ecology,
Represented by its Secretary,
4th Floor, Gate No. 2, MS Building,
Bangalore & Ors.

....RESPONDENTS

AFFIDAVIT FILED ON BEHALF OF THE 2ND RESPONDENT

I, K.L. Savitha W/o. Subramanya, aged 51, working as Regional Officer having office at Karnataka State Pollution Control Board, Assessment No. D3/3364/K.L.934, P.E. S. Engineering College Behind Govt College) Mandya 571401, do hereby solemnly affirm and sincerely state as follows:

1. I state that I am the Regional Officer at the Karnataka State Pollution Control Board, and hence I am well versed with the facts of this facts and I am competent to swear this affidavit.
2. I state that this Hon'ble Tribunal, vide Order dated 18.09.2019, directed the 2nd Respondent to file a report about the present status of the 8th Respondent unit. In compliance of the above referred Order, the 2nd Respondent submits as below.
3. I state that the an inspection was conducted on 23.06.2021 of the 8th Respondent unit. The inspection was conducted by me accompanied by Smt. Ashwini.B.K, Deputy Environmental Officer and Smt. Nethravathi.M.S., Assistant Environmental Officer of Regional Office, Mandya. The inspection was conducted at the 8th Respondent unit



NO OF CORRECTIONS Nil

S. K. K. Officer
Environmental Officer
Karnataka State Pollution Control Board
Mandya

located at M/s. Sri Maruthi Stone Crusher and M-sand, Sy. No. 34, Gollarahalli Village, Nagamangala Taluk, Mandya District.

4. I state that the Consent for Operation was issued on 15.02.2021 for the period up to 30.09.2028 with condition to obtain Form-C and the crusher shall operate only after obtaining Form-C and to provide air pollution control measures as per the affidavit submitted etc., A copy of the Consent Order has also been filed before this Hon'ble Tribunal.

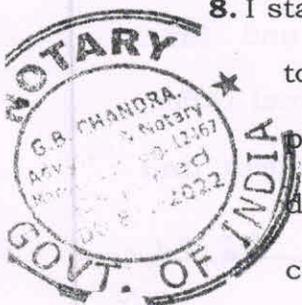
5. I state that the 8th Respondent have not submitted the compliance to the consent conditions. Hence, notice was issued to the 8th Respondent on 31.02.2021. A copy of this notice has also been filed before this Hon'ble Tribunal.

6. I state that the stoner crusher was inspected on 23.06.2021 to verify the present status and the following observations were made:

- i. The stone crusher was not operating and no stock of stone boulders and finished graded jelly/stone dust was found.
- ii. The 8th Respondent has not provided the remaining air pollution control measures as per the Affidavit submitted.
- iii. The 8th Respondent has not obtained electric supply from CHESCOM and is being operated by 2 Nos. Of DG set of capacities 320 KVA each.

7. I state that based on the above observations, Mahazar was drawn and photographs were taken during the inspection, copies of the same have been filed before this Hon'ble Tribunal.

8. I state that in the meantime, the 8th Respondent has submitted the reply to this office notice on 25.06.2021, stating that due to COVID-19 pandemic situation they were facing the labour and material problem due to lock down, they could not take up the tasks of covering conveyer belts, wind breaking wall etc., as per the affidavit but the



NO OF CORRECTIONS

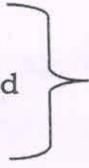
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same will be completed after the receipt of Form-C from the District Stone Crusher Regulation & Licensing Authority, Mandya District. A copy of this letter has also been filed before this Hon'ble Tribunal.

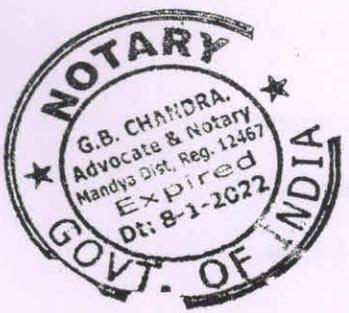
It is humbly prayed that the Hon'ble Tribunal may be pleased to accept the inspection report and record the above mentioned facts and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice.

Solemnly affirmed at Mandya
On this the 29th day of July, 2021 and
Signed his/her name in my presence



Environmental Officer
Pollution Control Board
Mandya District Office Mandya.

Before me
[Signature]
29/7/2021
G.B. CHANDRA
B.A., LL.B.
Advocate & Notary
Mandya Dist, MANDYA



NO OF CORRECTIONS *None*

This *Application* Entered
in the Notarial Register
as Sl. No. *566* Date *29.07.2021*